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**IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR**

**BEFORE
HON'BLE SHRI JUSTICE GURPAL SINGH AHLUWALIA**

ON THE 29th OF SEPTEMBER, 2022

CRIMINAL APPEAL No. 8861 of 2022

BETWEEN:-

**BADAM SINGH S/O MANGAL SINGH, AGED -60
YEARS, R/O- VILLAGE BANGALA CHAURAHA
POLICE STATION BAHADURPUR DISTRICT
ASHOKNAGAR (MADHYA PRADESH)**

.....APPELLANT

***(BY SHRI VIVEK VYAS- ADVOCATE -ABSENT EVEN IN THE
SECOND ROUND)***

AND

- 1. STATE OF MADHYA PRADESH THROUGH
POLICE STATION BAHADURPUR DISTRICT
ASHOKNAGAR (MADHYA PRADESH)**
- 2. NAHAR SINGH S/O RAJDHAR SINGH, R/O-
VILLAGE IKODIYA POLICE STATION
BAHADURPUR DISTRICT ASHOKNAGAR
(MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI C.P.SINGH- PANEL LAWYER FOR THE STATE)

.....
*This appeal coming on for hearing this day, the court passed the
following:*

ORDER

It is submitted by the counsel for the State that the complainant has been informed about the pendency of this appeal as required under Section 15-A of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act (in short "Act").

Case diary is available.

This third repeat appeal has been filed under Section 14-A (2) of the Act

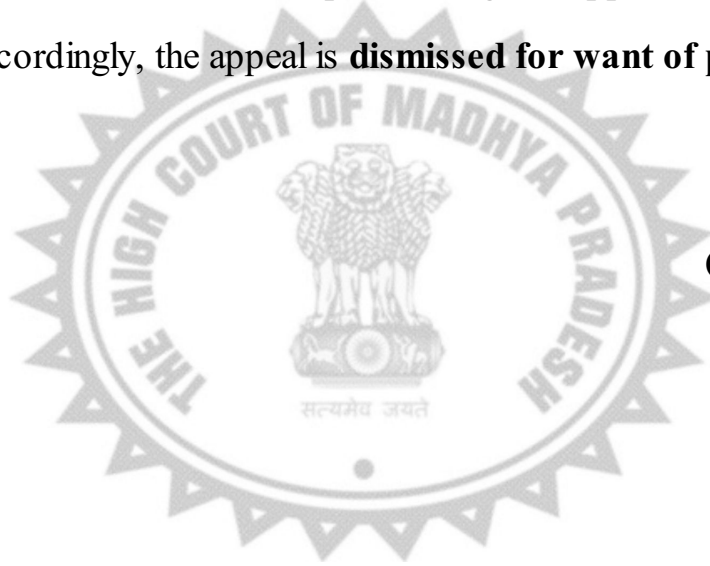
against the order dated 12/10/2021 passed by Special Judge (Atrocities Act) Ashoknagar, rejecting the bail application. Second appeal of the appellant was dismissed by order dated 02/05/2022 passed in CRA No.3885/2022.

The appellant has been arrested on 07/07/2021 in connection with Crime No.199/2021 registered by Police Station Bahadurpur, District Ashoknagar for offence punishable under Sections 320, 307, 294, 323, 324, 325, 326 and 34 of IPC and Sections 3(2)(v), 3(1)(da) and 3(1)(dha) of the Act.

Today, none appears for the appellant, therefore, it appears that the appellant has lost his interest in prosecuting this appeal.

Accordingly, the appeal is **dismissed for want of prosecution.**

Pj'S/-



**(G.S. AHLUWALIA)
JUDGE**